

(ii) in sub-rule (4), the following proviso shall be inserted namely:—

“Provided that where deposit office is working on Core Banking platform, interest payable on due dates as specified in rule (2), shall be credited by the deposit office in the savings account of the depositor standing at any such deposit office or any branch of a bank.”

[F. No. 2/7/2012/NS-II]

RAJAT BHARGAVA, Jt. Secy.

Note : The Senior Citizens Savings Scheme Rules, 2004 were published in the Gazette of India (Extraordinary) vide notification number G. S. R. 490(E), dated the 2nd August, 2004 and subsequently amended vide G.S.R. 706(E), dated the 27th October, 2004, G.S.R 176(E), dated the 23rd March, 2006, G.S.R. 390(E), dated the 24th May 2007, G.S.R. 639 (E), dated the 28th July, 2010, G.S.R. 770(E), dated the 19th October, 2011, G.S.R. 321(E) dated the 25th April 2012 and G.S.R. 402 (E), dated the 25th June 2013.

अधिसूचना

नई दिल्ली, 13 मार्च, 2014

सा.का.नि. 225(अ).—केंद्रीय सरकार, लोक भविष्य निधि अधिनियम, 1968 (1868 का 23) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए लोक भविष्य निधि स्कीम, 1968 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

1 (1) इन नियमों का संक्षिप्त नाम लोक भविष्य निधि स्कीम (संशोधन) नियम, 2014 है।

(2) ये उनके राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. लोक भविष्य निधि स्कीम के पैरा 4 के उप पैरा (1), (2), (3), और (4) के स्थान पर निम्नलिखित रखा जाएगा अर्थात् :—

" 4 (1) प्रत्येक व्यक्ति जो पहली बार स्वयं या किसी अवयस्क के लिए जिसका वह संरक्षक है स्कीम के अधीन निधि में प्रतिदाय का इच्छुक है प्रारंभिक अंशदान जो कम से कम 100 रुपये होगा के साथ प्ररूप क में लेखा कार्यालय को आवेदन करेगा

(2) उपपैरा (1) के अधीन किसी आवेदन की प्राप्ति पर लेखा कार्यालय अंशदाता के नाम से एक खाता खोलेगा और उसे एक पास बुक जारी करेगा जिसमें जमा, निकासी, ऋण और पुनः अदायगी पर शोध्य ऋण के साथ सभी रकमों को लेखा अधिकारी के तारीख की मुहर के साथ हस्ताक्षर होंगे :

परंतु कोर बैंककारी समाधान मंच पर कार्य करने वाले डाकघर की दशा में लेखा अधिकारी के विवेक पर पासबुक के स्थान पर लेखे का एक विवरण जारी किया जाएगा।

(3) अंशदाता अपने अंशदान को प्ररूप (ख) में चालान के साथ या उसके समीप यथा संभव लेखा अधिकारी के पास जमा करेगा और चालान का प्रतिपरण लेखा अधिकारी द्वारा पावती के साक्ष्य के साथ जमाकर्ता को वापस कर दिया जाएगा। चैक, ड्राफ्ट या पे-ऑर्डर द्वारा जमा की दशा में, लेखा अधिकारी आगतों की प्राप्ति के लंबन के दौरान पेपर टोकन जारी करेगा।

(4) प्रत्येक अंशदान लेखा अधिकारी के पक्ष में उस स्थान में जहां कार्यालय अवस्थित है, नकद, या क्रास किए गए चैक या ड्राफ्ट या पे-ऑर्डर द्वारा किया जाएगा:

" परंतु जहां लेखा कार्यालय कोर बैंककारी मंच पर कार्य करता है तो प्रत्येक अंशदान किसी कोर बैंककारी समाधान मंच पर कार्य करने वाले लेखा कार्यालय में नकद, चैक, ड्राफ्ट, पे-ऑर्डर या किसी इलेक्ट्रॉनिक ढंग से किया जाएगा। "

[फा.सं. 2/7/2012/एनएस-II]

रजत भार्गव, संयुक्त सचिव

टिप्पण – मूल अधिसूचना भारत के राजपत्र में का.आ. सं. 48(अ) तारीख 15 जनवरी, 2000 द्वारा प्रकाशित की गई थी और तत्पश्चात् का.आ. 192(अ), तारीख 1 मार्च, 2001, का.आ. 271(अ), तारीख 1 मार्च, 2002, का.आ. 250(अ), तारीख 1 मार्च, 2003, का.आ. 2681(अ), तारीख 25 नवंबर, 2011, का.आ. 904(अ), तारीख 25 अप्रैल, 2012 और तत्पश्चात् सा.का.नि. सं. 401(अ), तारीख 25 जून, 2013 द्वारा संशोधित की गई थी।

NOTIFICATION

New Delhi, the 13th March, 2014

G.S.R. 225(E).—In exercise of the powers conferred by section 3 of the Public Provident Fund Act, 1968 (23 of 1968), the Central Government hereby makes the following rules further to amend the Public Provident Fund Scheme 1968, namely:-

1. (1) These rules may be called the Public Provident Fund Scheme (Amendment) Rules, 2014.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In Public Provident Fund Scheme in paragraph 4, for sub-paragraph (1), (2), (3) and (4) the following shall be substituted, namely:-

“4. (1) Every individual desirous of subscribing to Fund under the Scheme for the first time either on his own or on behalf of a minor of whom he is the guardian shall apply to the Accounts Office in Form A form, together with the amount of initial subscription which shall be minimum of Rs.100.

(2) On receipt of an application under sub-paragraph (1), the Accounts Office shall open an account in the name of the subscriber and issue a passbook to him, wherein all amount of deposits, withdrawals, loans and repayment thereof together with interest due shall be entered over the signature of the Accounts Officer with the date stamp.

Provided that in case of Post Offices working on Core Banking solution platform, a statement of account shall be issued in place of passbook at the discretion of account holder.

(3) The subscriber shall deposit his subscription with the Accounts Office with challan in Form B, or as near thereto as possible and the counterfoil of the challan shall be returned to the depositor by the Accounts Office, duly evidenced by receipt. And in case of deposits made by cheque or draft or pay order, the Accounts Office may issue a paper token to the depositor pending realization of the proceeds.

(4) Every subscription shall be made in cash or crossed cheque or draft or pay order in favour of the Accounts Office at the place at which that office is situated.

“Provided that where the Account office is working on Core Banking platform, every subscription shall be made either by cash, cheque, draft, pay orders or any electronic mode in any Account office working on Core Banking Solution Platform.”

[F. No. 2/7/2012-NS-II]

RAJAT BHARGAVA, Jt. Secy.

Note :- The Principal notification was published in the Gazette of India vide number S.O. 48(E), dated the 15th January, 2000 and subsequently amended vide S.O. 192(E), dated the 1st March 2001, S.O. 271(E), dated the 1st March, 2002, S.O. 250(E), dated the 1st March, 2003, S.O. 2681(E), dated the 25th November, 2011, S.O. 904(E), dated the 25th April 2012. And G.S.R. 401(E), dated the 25th June, 2013.

अधिसूचना

नई दिल्ली, 13 मार्च, 2014

सा.का.नि. 226(अ).—केंद्रीय सरकार, सरकारी बचत प्रमाण पत्र अधिनियम, 1959 (1959 का 46) की धारा 12 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय बचत प्रमाण पत्र (आठवां निर्गम), 1989 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—